

**DIVISION BENCH**

**ITEM NO.103**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (CAA) No.6/ALD/2022 IN CA (CAA) No.27/ALD/2021**

**(Second Motion)**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 11<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>GENUS PRIME INFRA LTD &amp; ORS WITH YAJUR COMMODITIES LIMITED</b>
<b>UNDER SECTION</b>	<b>230/232 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

- Sh. Rajeev Kumar Goel, Adv. with Ankit Kumar Singh, PCS : *For the Petitioner Companies*
- Sh. Ajit Kumar Singh, AOL : *For the O.L. Alld./ RD (NR)*
- Sh. Krishna Agarwal, Sr. S.C. : *For the I.T. Deptt.*
- Sh. Krishna Dev Vyas, Adv. : *For the ROC*

**ORDER**

Ld. Counsels representing the parties are present through VC.

- 1.** At the outset the Ld. Counsel representing the ROC seeks an accommodation to seek instructions and rejoinder if any, on the counter filed by the petitioner companies to the report of the RD.
- 2.** Let the needful be done within a period of two weeks by serving an advance copy to the other side and the matter be adjourned for further hearing on 1<sup>st</sup> August, 2024, to come up higher on Board.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**11<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*